

श्रीमती लक्ष्मीकान्तम्मा : अध्यक्ष महोदय, इस प्रश्न में क्या गलती है ? श्री महोदय जवाब देने के लिए तैयार हैं। आप उन को जवाब देने का प्रयत्न कीजिये।

SHRI Y. B. CHAVAN: If the suggestion is that we should give security protection to all the members of all the political parties, I would say that certainly those who ask for protection can be provided with it.

श्रीमती लक्ष्मीकान्तम्मा : मैंने सब के लिए नहीं, मुख्य नेताओं के लिए सिक्योरिटी एरेंजमेंट के बारे में पूछा है।

MR. SPEAKER: He has said that it will be considered.

SHRI P. K. DEO (Khalahandi): Without putting any question which may affect the investigations, I would like to know whether a time limit has been fixed by which the report of the investigation will be available to the House?

SHRI Y. B. CHAVAN: Since it is such an important case, naturally it is expected that it will be very expeditiously dealt with. But it will be very difficult to say that we should fix a time limit for the submission of the report.

SHRI NATH PAI (Rajapur): But it should be faster than in the case of Kairon's murder.

SHRI Y. B. CHAVAN: I hope so.

श्री श्रीजन्म गोबल (चण्डीगढ़) : क्या यह सत्य है कि उस समय जब कि श्री उपाध्याय प्रवास कर रहे थे इस फ़र्ट क्लब की बोगी में कोई एटेंडेंट भी नहीं था ? क्या यह भी सत्य है कि श्री उपाध्याय का बिस्तर गुम है ? मैं यह भी जानना चाहता हूँ कि जब प्रसिद्धियों को 3-25 बजे इस लाश के बारे में पता चल गया था तो उन्होंने कब यह समाचार शेजा कि इस

बोगी को खोल कर दिया जाय, जिस में श्री उपाध्याय का सामान था। जैसा कि भूतकाल में भी ऐसी महत्वपूर्ण जांचों के सम्बन्ध में हुआ है क्या सरकार इस घटना की जांच के लिए स्काटलैन्ड गार्ड और दुनियां के माने हुये अन्य जासूसी विभागों या दलों की भी सहा लेने की कोशिश करेंगी ?

SHRI Y. B. CHAVAN: The Hon. Member is going into some of the details. I cannot say any thing about that matter unless the investigations are complete.

MR. SPEAKER: That is exactly the point to be inquired into now.

श्री विश्वनाथ पाण्डेय (सलेमपुर) : श्री डीन दयाल उपाध्याय का की दुखद मृत्यु एक विशेष दुर्घटना है। मैं इस बात का स्वागत करता हूँ कि केन्द्रीय सरकार इस की जांच में विशेष रुचि ले रही है। मैं यह जानना चाहता हूँ कि इस की जांच के लिये जिस समिति का गठन किया गया है, क्या उस में रेलवे विभाग के कोई उच्चाधिकारी भी हैं या नहीं। क्योंकि विशेष घटना यह है जो रेलवे यर्ड में हुई।

श्री यशवन्त राव चव्हाण : यह समझना चाहिए कि यह कोई एन्वयरी कमीशन नहीं है। यह इन्वेस्टीगेशन है और इन्वेस्टीगेशन यह पुलिस वालों को करना होगा। वह आवश्यक हो तो रेलवे वालों के साथ भी बातचीत करेंगे और उन के साथ जांच करेंगे।

12.00 hrs.

#### MOTION FOR ADJOURNMENT

#### Disturbances in Assam

MR. SPEAKER: As I said yesterday, I have received a number of notices of adjournment motions. Naturally we cannot take up all of them.

In regard to the disturbances in Assam, a number of adjournment motions have been tabled. In the order of priority, according to the time of receipt of the motions that were submitted, I am placing before the House one adjournment motion tabled by Shri Madhu Limaye. The House must give permission for him to move it. He may seek the leave of the House.

श्री मधु लिमये (मुंगेर) : चर्चा का विरोध नहीं करेंगे तो कोई आवश्यकता नहीं है उस की ।

MR. SPEAKER: Let him ask for leave.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): We are opposed to its admission. The disturbances there were not due to the irresponsible pronouncements of Government.

श्री मधु लिमये तो मैं अनुमति मांगना हूँ सदन की ।

MR. SPEAKER: Those in favour of leave being granted may kindly rise in their places—I find that more than 50 Members have risen in their places. Leave is granted.

AN HON. MEMBER: Kindly read out the text of the motion.

MR. SPEAKER: The hon. Minister opposed it. He knew what the motion was about. But for the information of the House, I will read out the text of the motion. It is:

"Widespread resentment and outbreak of violence in Assam consequent upon the Central Government's contradictory and irresponsible pronouncements on the reorganisation of the State of Assam, thereby putting into grave jeopardy the security and integrity of the entire north-eastern India".

This is the adjournment motion which was opposed but for which permission has been granted.

DR. RAMSUBHAG SINGH: I oppose it because there has been no irresponsible pronouncement on the part of the Central Government and the disturbances were not due to any such cause (Interruptions). No decision has been taken regarding reorganisation of Assam. Therefore, I am opposing it.

MR. SPEAKER: He has sought permission and it has been granted. We will take it up at 4 P. M. and continue till 6.30 P.M.

SHRI INDRAJIT GUPTA (Alipore): You have been kind enough to inform us that another adjournment motion given notice of by Shri H. N. Mukerjee and some others is under consideration.

MR. SPEAKER: Other adjournment motions are there.

SHRI INDRAJIT GUPTA: This relates to the West Bengal Assembly which is meeting in an hour and a half from now. The value of that motion will be lost if it is postponed. Can we have a statement at least from the Home Minister? He is reported to have made a statement—it has been reported in the press—that some direction has been given to the State Government for releasing the detained MLAs. Has the Minister any knowledge about it?

MR. SPEAKER: Although there are a number of adjournment motions, we can take up only one at a time.

SHRI S. M. BANERJEE (Kanpur): Let the Minister make a statement.

SHRI INDRAJIT GUPTA: Let us know what is the position.

MR. SPEAKER: Papers to be laid on the Table. Shri Jamir.

**SHRI VASUDEVAN NAIR** (Peer-made): What has happened to that motion?

**MR. SPEAKER:** This one is taken up now. He has not been informed that it has been rejected. It is pending.

**SHRI INDRAJIT GUPTA:** In view of the fact that the Assembly is meeting in an hour and a half from now, could we at least have a statement from the Minister?

**MR. SPEAKER:** It is not rejected. He has not received any information that it is rejected.

श्री मधु लिमये : इतना बता दें कि इन्होंने कोई निर्देश दिया है या नहीं ?

**MR. SPEAKER:** It is pending. Only one motion can be taken up at a time. I cannot ask the Home Minister to get up and offhand make a statement.

**SHRI S. M. BANERJEE:** He knows the position.

श्री मधु लिमये : ग्रन्थस महोदय, यह गृह मंत्री सब जानते हैं। एम० एल० एज० को छोड़ा नहीं गया है इसीलिए यह चुप हैं।

**SHRI S. M. BANERJEE:** They are not being released.

**MR. SPEAKER:** I cannot anticipate. One motion is taken up. The other is pending. Why is he in a hurry? I have not rejected it.

**SHRI S. M. BANERJEE:** They are meeting at 2 O'clock.

**MR. SPEAKER:** If the Home Minister himself makes a statement, I can understand.

**SHRI UMANATH** (Pudukkattai): question relates to the period prior to 2 O'clock today. If we do not have the information now, what is the use of having it?

**MR. SPEAKER:** I understand. But the Home Minister also must be given some time if he is prepared to give information.

**AN HON. MEMBER:** You ask him.

**MR. SPEAKER:** Papers to be laid on the Table.

12.14 hrs.

#### PAPERS LAID ON THE TABLE

##### Government Resolutions on Wage Boards for Sugar Industry and Road Transport Industry

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR):** I beg to lay on the Table:

- (1) A copy of Government Resolution No. WB-7(1)/67 dated the 30th December, 1967 announcing acceptance of interim recommendations made by the Second Central Wage Board for the Sugar Industry with regard to the age of retirement and annual increments. [Placed in Library, See No. LT-35/68].
- (2) A copy of Government Resolution No. WB-14(2)/67 dated the 18th January, 1968 announcing the acceptance of certain recommendations made by the Central Wage Board for Road Transport Industry for grant of Interim wage increase. [Placed in Library, see No. LT-36/68].

12.14½ hrs.

#### MESSAGE FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report